

The Maharashtra Slum Areas (Improvement, Clearance and Redevelopment)
Act, 1971

Act 28 of 1971

Keyword(s): Administrator, Building, Land, Occupier, Owner, Slum Clearance, Tribunal, Work of Improvement

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THE MAHARHASTRA SLUM AREAS (IMPROVEMENT, CLEARANCE AND REDEVELOPMENT) ACT, 1971

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MAHARASHTRA ACT No. XXVIII OF 1971.1

THE MAHARASHTRA SLUM AREAS (IMPROVEMENT, CLEARANCE AND REDEVELOPMENT) ACT, 1971]

[This Act received assent of the President on 3rd August 1971; assent was first published in the Maharashtra Government Gazette, Part IV, on 11th August 1971.]

Amended by Mah. 23 of 1973 (26-4-1973).* 36 of 1973 (24-9-1973).* 3,483 , 884 , CI 46 of 1975 (18-9-1975).* graph to protest that 20 of 1976 (4-5-1976).* reur i boggertagigit) isi 13 of 1978†§. ryne, sieethie, masterm, 23 of 1981 (18-8-1981).* alar k. n. 49. n. sech etc. 28 of 1984. 30 of 1986 (23-7-1986).* 2 of 1987 (30-1-1987).* 29 of 1987 (7-8-1987)* 4 of 1996 (24-10-1995)** lage to a set Agé distriction 6 of 1997 (24-10-1995)*§§

An Act to make better provision for the improvement and clearance of slum areas in the State and their redevelopment 2 and for the protection of occupiers from eviction and distress warrants].

WHEREAS, it is expedient to make better provision for the improvement and clearance of slum areas in the State and 3 for their redevelopment and for the protection of occupiers from eviction and distress warrants;] and for matters connected with the purposes aforesaid; It is hereby enacted in the Twenty-second Year of the Republic of India as follows :-

CHAPTER I

PRELIMINARY

1. (1) This Act may be called the Maharashtra Slum Areas (Improvement, Short title, extent and Clearance and Redevelopment) Act, 1971. commencement.

(2) It extends to the whole of the State of Maharashtra.

(3) It shall come into force in such areas and on such date as the State Government may, by notification in the Official Gazette, appoint; and different dates may be appointed for different areas.

¹ For Statement of Objects and Reasons see Maharashtra Government Gazette, 1970, Part V Extra. pp. 252-53; for Report of the Joint Committee, see Maharashtra Government Gazette, 1971, Part V Extra. p. 429.

2 These words were added by Mah. 13 of 1978 s. 2.

These words were substituted for the words "and their redevelopment" ibid. s. 3.

4 3rd day of September 1971 in the areas within the limits of the Municipal Corporations of Greater Bombay and of the Cities of Pune and Solapur and the Corporation of the City of Nagpur and the Aurangabad Municipal Council (vide G.N. U.D., P.H. & H.D. No. SCA. 1571/35325-F-III dated 3rd September 1971).

*This indicates the date of commencement of Act.

*Maharashtra Ordinances No. IV and V of 1978 were repealed by Mah. 13 of 1978, s.7 and respectively.

This Act came into force on 6th May 1978, except sections 4 and 8 thereof, which came into force on 19th May 1978.

tiThe Maharashtra Ordinance No. XIV of 1995 was repealed by Mah. 4 of 1996, s. 4.

§§Section 15 of Mah. 6 of 1997 reads as under :-

"7. Saving.—Anything done or any action taken (including any notification or order issued) under the provisions of the principal Act after its amendment by the Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) (Amendment) Act, 1996, shall be deemed to have been done, taken or issued, as the case may be, under the principal Act as amended by this Ordinance. in 1982) the colored section of begins a part of the attention

Definitions.

- 2. In this Act, unless the context otherwise requires,—
 - (a) "Administrator" means,—
 - (i) in Greater Bombay or any part thereof, such person not being a person below the rank of a Divisional Commissioner as the State Government may, by notification in the Official Gazette, appoint, and
 - (ii) elsewhere the Divisional Commissioner;
- (b) "building" includes a house, out-house, stable, shed, hut and other enclosure or structure, whether of masonry, bricks, wood, mud, metal or any other material whatsoever, whether used as human dwelling or otherwise; and also includes verandahs, fixed platforms, plinths, door-steps, electric meters, walls including compound walls and fencing and the like; but does not include plant or machinery comprised in a building;
- ¹[(ba) "Chief Executive Officer" means a Chief Executive Officer of the Slum Rehabilitation Authority appointed under sub-section (2) of section 3A;]
- ²[(b-1) "Collector" means the Collector of a district and includes an Additional Collector or any officer specially appointed by the State Government to perform the functions of a Collector under this Act;]
- (c) "Competent Authority" means a person or body appointed to be the Competent Authority under section 3;
- (d) "land" includes building and also benefits to arise out of land, things attached to the earth or permanently fastened to anything attached to the earth;
 - (e) "occupier" includes -
 - (i) any person who for the time being is paying or is liable to pay to the owner the rent or any portion of the rent of the land or building in respect of which such rent is paid or is payable;
 - (ii) an owner in occupation of, or otherwise using, his land or building;
 - (iii) a rent-free tenant of any land or building;
 - (iv) a licensee in occupation of any land or building; and
 - (ν) any person who is liable to pay to the owner damages for the use and occupation of any land or building;
- (f) "owner", when used with reference to any building or land, means the person who receives or is entitled to receive the rent of the building or land, if the building or land were let, and includes
 - (i) an agent or trustee who receives such rent on account of the owner;
 - (ii) an agent or trustee who receives the rent of, or is entrusted with, or concerned for, any building or land devoted to religious or charitable purpose;
 - (iii) a receiver, sequestrator or manager appointed by a court of competent jurisdiction to have the charge of or to exercise the rights of owner of the said building or land; and
 - (iv) a mortagagee-in-possession;

*[but does not include, a slumlord;]

¹ Clause (ba) was inserted by Mah. 6 of 1997 s. 2.

² This clause was inserted by Mah. 28 of 1984 s. 2.

³ These words were added by Mah. 30 of 1986 s. 2(a).

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- (g) "prescribed" means prescribed by rules made under this Act;
- 1[(ga) "slum area" means any area declared as such by the Competent Authority under sub-section (1) of section 4 2[and includes any area deemed to be a slum area under section 4A;]
- (h) "slum clearance" means the clearance of any slum area by the demolition and removal of buildings thereform;
- 3[(h-a) "slumlord" means a person, who illegally takes possession of any lands (whether belonging to Government, local authority or any other person) or enters into or creates illegal tenancies or leave and licence agreements or any other agreements in respect of such lands, or who constructs unauthorised structures thereon for sale or hire, or gives such lands to any persons on rental or leave and licence basis for construction, or use and occupation, of unauthorised structures, or who knowingly gives financial aid to any persons for taking illegal possession of such lands, or for construction of unauthorised structures thereon, or who collects or attempts to collect from any occupiers of such lands rent, compensation or other charges by criminal intimidation, or who evicts or attempts to evict any such occupiers by force without resorting to the lawful procedure or who abets in any manner the doing of any of the abovementioned things;]
- 4[(h-b) "Slum Rehabilition Area" means a slum rehabilitation area, declared as such under sub-section (1) of section 3C by the Competent Authority in pursuance of the Slum Rehabilitation scheme notified under section 3B;
- (h-c) "Slum Rehabilitation Authority" means the Slum Rehabilitation Authority or Authorities appointed by the State Government under section 3A;
- (h-d) "Slum Rehabilitation Scheme" means the Slum Rehbilitation Scheme notified under section 3B;]
- ⁵[(i) ⁶["Tribunal" or "Special Tribunal" means a Tribunal or Special Tribunal] which the State Government is hereby empowered to constitute consisting of,
 - (a) the President, being a person who,-
 - (i) is or has been a District Judge or has practised as a Pleader or Advocate or both for not less than eight years and is hoding or has held the post not below the rank of the Joint Secretary in the Law and Judiciary Department;
 - (ii) is holding or has held any Judicial office for not less than ten years; or
 - (iii) is practising or has practised as an Advocate for not less than eight years; and

¹ Clause (ga) was inserted by Mah. 23 of 1973 s. 102 Sch. II.

This portion was inserted by Mah. 20 of 1976 s. 2.

⁸ Clause (h-a) was inserted by Mah. 30 of 1986 s. 2(b).

⁴ Clauses (h-b), (h-b) and (h-d) were inserted by Mah. 4 of 1996 s. 2(a).

⁵ Clause (i) was substituted by Mah. 29 of 1987 s. 2.

These words were substituted for the words "Tribunal" "means a Tribunal" by Mah. 4 of 1996 s. 2(b).

- (b) two members.—
- (i) one of whom shall be a person who is holding or has held the post not below the rank of the Deputy Director of Town Planning; and
- (ii) the other shall be a person who is holding or has held the post not below the rank of the Superintending Engineer to Government;
- (j) "works of improvement" includes in relation to any building in a slum area the execution of any one or more of the following works, namely;—
 - (i) repairs which are necessary;
 - (ii) structural alteration;
 - (iii) provision of light points, water taps and bathing places;
 - (iv) construction of drains, open or covered;
 - (v) provision for latrines, including conversion of dry latrines into flush latrines;
 - (vi) provision of additional or improved fixtures or fittings;
 - (vii) opening up or paving of courtyards;
 - (viii) construction of passages or roads;
 - (ix) any other work including the demolition of any building or any part thereof which in the opinion of the Competent Authority is necessary for executing any of the works specified above.
- Appoint 3. (1) The State Government may, by notification in the Official Gazette, ment of appoint any person to be the Competent Authority for the purposes of this Act, Authorities for such area as may be specified in the notification.
 - (2) Where any body corporate (including a local authority) is appointed to be the Competent Authority, then the powers and functions of the Competent Authority under this Act shall, subject to such restrictions and conditions as the Copmetent Authority may impose in this behalf, be exercised and performed on behalf of such body corporate—
 - (a) by the Municipal Commissioner or any officer not below the rank of a City Engineer or Deputy Municipal Commissioner as may be specified by the Municipal Commissioner in this behalf, in the case of a Municipal Corporation constituted under any law for the time being in force;
 - (b) by the Chief Officer, in the case of a Municipal Council constituted under any law for the time being in force;
 - (c) by the Chairman of the Nagpur Improvement Trust (constituted under the C.P. Nagpur Improvement Trust Act, 1936,) in the case of such Trust;

 and
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 - (d) by the Housing Commissioner or any officer not below the rank of Assistant XXX-Housing Commissioner specified by the Housing Commissioner in this bealf, in 1936. the case of a Housing Board constituted under any law for the time being in force.

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"CHAPTER I-A]

SLUM REHABILITATION SCHEME

3A. (1) Notwithstanding anything contained in the foregoing provisions, the Slum Reba-State Government may, by notification in the Official Gazette, appoint an authority bilitation State Government may, by notincation in the Official Gazette, appoint an authority to be called the Slum Rehabilitation Authority for such area or areas as may be for implespecified in the notification; and different authorities may be appointed for different menting

(2) Every Slum Rehabilitation Authority shall consist of a Chairman, a Chief tion Exacutive Officer and fourteen other members, all of whom shall be appointed by Scheme. the State Government.

- ²[(2A) Every Slum Rehabilitation Authority appointed under sub-section (1) shall be a body corporate by the name of "The......Slum Rehabilitation Authority" and shall have perpetual succession and common seal; with power to contract, acquire, hold and dispose of property, both moveable and immoveable, and to do all things necessary for the purposes of this Act, and may sue and be sued by its corporate name.]
- 3(3) The powers, duties and functions of the Slum Rehabilitation Authority shall be,--
 - (a) to survey and review existing position regarding slum areas;
 - (b) to formulate schemes for rehabilitation of slum areas;
 - (c) to get the Sum Rehabilitation Scheme implemented;
 - (d) to do all such other acts and things as may be necessary for achieving the objects of rehabilitation of slums.]
- (4) The terms and conditions of appointment of the non-official members of the Slum Rehabilitation Authority shall be such as may be specified by the State Govern-
- (5) The Slum Rehibilitation Authority may appoint Committees consisting of its members and experts to facilitate its working and speedy implementation of the scheme prepared under section 3B.
- 3B. (1) The State Government, or the Slum Rehabilitation Authority concerned Slum Rehawith the previous sanction of the State Government, shall, prepare a general Slum bilitation Rehabilitation Scheme for the areas specified under sub-section (1) of section 3A, for Rehabilitation of slums and hutment colonies in such areas.

- (2) The General Slum Rehabilitation Scheme prepared under sub-section (1) shall be published in the Official Gazette, by the State Government or the concerned Slum Rehabilitation Authority, as the case may be, as the Provisional Slum Rehabilitation Scheme for the area specified under section 3A(1), for the information of general public, inviting objections and suggestions, giving reasonable period of not less than thirty-days for submission of objections and suggestions, if any, in respect of the said Scheme.
- (3) The Chief Executive Officer of the Slum Rehabilitation Authority shall, consider the objections and suggestions if any, received within the specified period in respect of the said Provisional Scheme and after considering the same and after carrying out such modifications as deemed fit or necessary, finally publish the said scheme, with the approval of the State Government or, as the case may be, the Slum Rehabilitation Authority in the Official Gazette, as the Slum Rehabilitation Scheme

<sup>Chapter I-A was inserted by Mah. 4 of 1996 s. 3.
Sub-section (2A) was inserted by Mah. 6 of 1997 s. 3(a).
Sub-section (3) was substituted ibid. s. 3(b).</sup>

- (4) The Slum Rehabilitation Scheme so notified under sub-section (3) shall, generally lay down the paramaters for declaration of any area as the slum rehabilitation area and indicate the manner in which rehabilitation of the area declared as the slum rehabilitation area shall be carried out. In particular, it shall provide for all or any of the following matters, that is to say,—
 - (a) the parameters or guidelines for declaration of an area as the slum rehabilitation area;
 - (b) basic and essential parameters of development of slum rehabilitation area under the Slum Rehabilitation Scheme;
 - (c) provision for obligatory participation of the landholders and occuparts of the area, declared as the slum rehibilitation area under the Slum Rehabilitation Scheme in the implementation of the Scheme;
 - (d) provision relating to transit accommodation pending development of the slum rehabilitation area and allotment of tenements on development to the occupants of such area, free of cost.
 - (e) scheme for development of the slum rehabilitation areas under the Slum Rahabilitation Scheme by the land holders and accupants by themselves or through a developer and the terms and conditions of such development; and the option available to the Slum Rehabilitation Authority for taking up such development in the event of non-participation of the landholders or occupants;
 - (f) provision regarding sanction of Floor Space Index and transfer of development rights, if any, to be made available to the developer for development of the slum rehabilitation area under the Slum Rehabilitation Scheme;
 - (g) prevision regarding non-refend trans erable nature of tenements for a cretain period, e.c.
- Declaration of a slum Scheme, ¹[the Chief Executive Officer] on being satisfied that circumstances in rehabilitation area. respect of any area, justifying its declaration as slum rehabilitation area under the said scheme, may by an order published in the Official Gazette, declare such area to be a "slum rehabilitation area". The order declaring slum rehabilitation area (hereinafter referred to as "the slum rehabilitation order"), shall also be given wide publicity in such manner as may be specified by ²[the Slum Rihabilitation Authority].
 - (2) Any person aggrieved by the slum rehabilitation order may, within four weeks of the publication of such order prefer an appeal to the Special Tribunal; and the decision of the Special Tribunal shall be final.
- Application 3D. On publication of the Slum Rehabilitation Scheme under sub-section (1) of other of section 3B, the provisions of other Chapters of this Act shall apply to any area of this Act declared as the slum rehabilitation area, subject to the following modifications, to Slum namely:—

Rehabilitation Area with modification.

- (a) Chapters II and III shall be omitted;
- (b) in Chapter IV,-
 - (i) section 11 shall be omitted;

¹ These words were substituted for the words "the Competent Authority" by Mah. 6 of 1997 s. 4(a).

^{*} These words were substituted for the words "the State Government" ibid. s. 4(b).

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(ii) in section 12,—

- (A) for sub-section (1), the following sub-section shall be substituted,
 - "(1) As soon as may be, after the [Chief Executive Officer] has declrae any slum area to be a slum rehabilitation area, ²[he] shall make a clearance order in relation to that area, ordering the demolition of each of the buildings specified therein, and requiring each such building to be vacated within such time as may be specified in the clearance order.
 - (B) sub-sections (2) and (3) shall be omitted;
- (C) for sub-section (4), the following sub-section shall be substituted; namely:
 - "(4) Any person aggrieved by the clearance order may, within four weeks of the publications of such order perfer an appeal to the Special Tribunal; and the decision of the Special Tribunal shall be final."
- (D) in sub-section (5) for the words "Tribunal", in both the places where it occurs, the words "Special Tribunal" shall be substituted;
- ³[(E) in sub-section (7), for the owrds "Competent Authority" the words Chief Executive Officer "shall be substituted:
- (F) in sub-section (8), for the words "Competent Authority" the words "Chief Executive Officer" shall be substituted;
- (G) in sub-section (9), for the words "Competent Authority", wherever they occur, the words "Chief Executive Officer" shall be substituted;
 - (H) in sub-section (10),—
 - (a) for the words "Competent Authority" the words "Slum Rehabilitation Authority' shall be substituted;
 - (b) in the proviso,—
 - (i) for the words "Competent Authority" the words "Chief Executive Officer "shall be substituted;
 - (ii) for the words "Tribunal" the words "Special Tribunal" shall be substituted: 1
 - 4(iii) for section 13, the following section shall be substituted. namely:-
 - "13. (1) Notwithstanding anything contained in sub-section (10) Power of of section 12, the Slum Rehabilitation Authority may, after any area Slum is declared as the Slum Rehabilitation Area, if the landholders or Rehabilitaoccupants of such area do not come forward within a reasonable time, Authority with a scheme for re-development of such land, by order, determine to to develop re-develop such land by entru ting it to any agency for the purpose.
 - (2) Where on declaration of any area as a Slum Rehabilitation Area Rehabilitation Area. the Slum Rehabilitation Authority, is satisfied that the land in the Slum Rehabilitation Area has been or is being developed by the owner in contravention of the plans duly approved, or any restriction or conditions imposed under sub-section (10) of section 12, or has not been developed within the time, if any, specified under such conditions it may, by order, determine to develop the land by entrusting it to any agency for the perpose:

⁴ Sub-clause (iii) was substituted ibid. s. 5(a)(ii).

These words were substituted for the wirds "Competent Authority" by Mah. 6 of 1997, s. 5(9)(i)(A)(1).

This word was substituted for the word "it" ibid. s. 5(a)(i)(A)(2). ⁸ These paragraphs were substituted for prograph (E) *ibid.* s. 5(a)(i)(B).

Provided that, before passing such order, the owner shall be given a reasonable opportunity of showing cause why such order should not be passed.";1;

(c) in Chapter V,—

- (i) in section 14, in sub section (1),—
- ¹[(A) for the portion begining with the words "Where on any representation" and ending with the words "clearance area" the following portion shall be substituted, namely:-
 - "Where on any representation from the Chief Executive Officer it appears to the State Government that, in order to enable the Slum Rehabilitation Authority to carry out devolopment under the Slum Rehabilitation Scheme in any Slum Rehabilitation Area":1
 - (B) after the proviso, the following proviso shall be added, namely:
 - "Provided further that, the State Government may delegate its powers under this sub-section to any officer not below the rank of Commissioner.";
- $^{2}[(ii)$ in section 15,—
- (A) for sub-section (3), the following sub-section shall be substituted, namely:-
 - "(3) Where the land has been acquired for the Slum Rehabilitation Authority, the State Government shall, after it has taken possession, thereof, by notification in the Official Gazette, upon such conditions as may be agreed upon between Government and Slum Rehabilitation Authority, transfer the land to the Slum Rehabilitation Authority and thereupon the Slum Rehabilitation Authority may entrust, in accordance with the provisions of section 3B(4), the work of development of such area to any other agency as provided in sub-section (1) of section 13, or to a Co-oprative Housing Society of the occupants of such rehabilitation area or occupants of any other area which has been declared as Slum Rehabilitation Area. ";
- (B) for sub-section (4), the following sub-section shall be substituted, namely:-
 - "(4) The Slum Rehabilitation Authority may, subject to such terms, and conditions as the State Government considers expedient for securing the purposes of this Act, transfer by way of lease such land to the Co-operative Housing Societies of such occupants.";]
- ³[(iii) in section 17,—
- (A) for the words "Competent Authority", wherever they occur, the words "Chief Executive Officer" shall be substituted;
- (B) for the word "Tribunal", in both the places where it occurs, the words "Special Tribunal" shall be substituted;
- 4(iv) in section 18,—
 - (A) for the words "Competent Authority", wherever they occur, the words "Chief Executive Officer" shall be substituted;

¹ Paragraph (A) was substituted by Mah. 6 of 1997, s. 5(h)(i).

² Sub-clause (ii) was substituted ibid s. 5(d)(ii). ³ This sub-clause was substituted *ibid*. s 5(b)(ii).

⁴ This sub-clause was substituted *ibid*. s. $\hat{S}(b)(iv)$.

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- (B) for the word "Tribunal", wherever it occurs, the words "Special Tribunal" shall be substituted :1
- I(v) in section 19, for the words "Competent Authority", at both the places where they occur, the words "Chief Executive Officer" shall be substituted:
- (vi) in section 20, including in the marginal note, for the words "Competent Authority", wherever they occur, the words "Chief Executive Officer" shall be substituted:
- (vii) in section 21, for the words "Competent Authority" the words "Chief Executive Officer "shall be substituted:1

(d) in Chapter VI,-

- (i) sections 22, 23, 23A and 26 shall mutatis muitandis apply to the slum rehabilitation area:
- (ii) for sections 24 and 25, the following section shall be substituted. namely:-
- 511120 "24. (1) Where an accupant of any premises in an area declared as a Allotment slum rehabilitation area has vacated, or evicted from, such premises, on of tenements the ground that, the premises are required for the purposes of development to accupants. under the Slum Rehabilitation Scheme, such occupant may, within such time as may be prescribed, sign a declaration with the Slum Rehabilitation Authority that he desired to be rehabilitated in that area after its redevelopment under the said Scheme.
 - (2) On the receipt of such declaration, the slum Rehabilitation Authority shall register his declaration in the prescribed manner and on completion of the development of the area and reconstruction of the buildings in the said area under the Scheme, give notice to the registered occupants by affixing it in some conspicuous part of the building and sending it by post to the address which may have been registered with the Slum Rehabilitation Authority by such occupants and in such other manner as may be determined by the Slum Rehabilitation Authority, that the building is likely to be or is ready for occupation from a specified dates and that they should vacant transit accommodation, if any, given to them and accupy the building so erected within a period specified in the notice.":

(e) in Chapter VII.—

- ²[(i-a) for the words "Competent Authority", wherever they occur, except in sections 41 and 43, the words "Chief Executive Officer" shall be substituted;
- (i) in section 28, for the words "slum area" the words "slum rehabilitation area" shall be substituted:
- (ii) in section 34, for the words "slum area", in both the places where they occur, the words "slum rehabilitation area" shall be substituted;
- (iii) in section 35, for the word "Administrator", in both the places where it occurs, the words "Slum Rehabilitation Authority" shall be substituted;
- (iv) in section 37, for the words "clearance area" the words "slum rehabilitation area" shall be substituted:

¹ Sub-clauses (v) (vi) and (vii) were inserted by Mah. 6 of 1997 s. 5(b)(v).
² This sub-clause was inserted ibid. s. 5(c).

- (v) in section 38, in sub-section (1),—
- (i) the words and figure "of the provisions of section 8 or" shall be delected;
- (ii) for the words "clearance area" the words "slum rehabilitation area" shall be substituted:
- (vi) in section 41, after the words "Competent Authority" the words "Slum Rehabilitation Authority" shall be inserted,
 - (vii) in section 42,—
 - (A) for the word "Administrator" the words "Slum Rehabilitation Authority" shall be substituted;
- (B) for the word "Tribunal" the words "Special Tribunal" shall be substituted:
- (viii) in section 43, after the words "Competent Authority" the words "Slum Rehabilitation Authority" shall be inserted,
- (ix) in section 44, for the word "Tribunal" wherever it occurs, the words "Special Tribunl" shall be substituted;
 - (x) in section 44A,—
 - (A) in sub-section (2), for the word "Tribunal", wherever it occurs, the words "Special Tribunal" shall be substituted;
 - (B) in the marginal note, for the owrd "Tribunal" the words "Special Tribunal" shall be substituted;
- (xi) thoughout section 45, including in the marginal note, for the words "the Ttibunal", wherever they occur, the words "the Special Tribunal" shall be substituted:
 - (xii) for section 47, the following section shall be substituted, namely:

Cesser of corresp inding laws.

"47. Where any area is declared to be a slum rehabilitation area then as from the date of such declaration, the provisions of any municipal law or other law, corresponding to the provisions of this chapter, for slum development in relation to such slum rehabilitation area, in force immediately before the said date shall, save as otherwise provided in this chapter, cease to be in force in such slum rehabilitation area, but so long only as the said declaration remains in force. ".

3E. The tenements allotted to the persons under the Slum Rehabilitation on transfer Scheme shall not be transferred by the allottee thereof by way of sale, gift, exchange, of tenements. lease or otherwise for a period of first ten years commending from the date of allotment of the tenement. After the expiry of the said period of ten years, the allottee may, with the permission of the Slum Rehabilitation Authority, transfer such tenement in accordance with the prescribed procedure.]

Disqualificamembership and removal of members.

- ¹[3F. (1) A person shall be disqualified for being cominated as a non-official tions for member or continue to be such member, if he,—
 - (a) is an employee of the Slum Rehabilitation Authority except the Chief Executive Officer;
 - (b) is of unsound mind and stands so delared by a competent Court;
 - (c) is an undischarged insolvent;
 - (d) is convicted for an offence involving moral turpitude;
 - (e) has, directly or indirectly by himself or by any partner, employer or employee, any share or interest, whether pecuniary or of any other nature, in any contract or employment with, by or on behalf of, the Slum Rehabilitation Authority; or

¹ Sections 3F to 3W were inserted with effect from 24-10-1995 by Mah. 6 of 1997 s. 6.

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(f) is a Director, Secretary, Manager or other Officer of any company, which has any share or interest in any contractor employment with, by or on behalf of, the Slum Rehabilitation Authority:

Provided that, a person shall not be disqualified under clause (e) or clause (f) by reason only of his or the company of which he is a Director, Secretary, Manager or other Officer, having a share or interest in.—

- (i) any sale, purchase, lease or exchange of immoveabl, property or any agreement for the same:
- (ii) any agreement for loan of money or any security for payment of money only:
- (iii) any newspaper in which any advertisement relating to the affairs of the Slum Rehabilitation Authority is published.
- (2) The Government may remove from the Slum Rehabilitation Authority any non-official member nominated by the Government, who in its opinion,—
 - (a) has been disqualified under sub-section (1):
 - (b) refuses to act:
- (c) has so abused his position as a member as to render his continuance on the Slum Rehabilitation Authority detrimental to the interest of the public; or
 - (d) is otherwise unsuitable to continue as member.
- (3) No order or removal under sub-section (2) shall be made unless the nonofficial member has been given an opportunity to submit his explanation to the Government, and when such order is passed the office of the member so removed shall be deemed to be vacant.
- (4) A member who has been so removed under sub-section (3) shall not be eligible for reappointment as member or in any other capacity on the Slum Rehabilitation Authority.
- 3G. (1) The Slum Rehabilitation Authority shall meet at such intervals, times Meeting of and places as the Chairman may decide and shall, subject to the provisions of sub-SlumRehabisection (2), observe such rules of procedure in regard to the transaction of business litation at its meetings (including the quorum thereof) as many he laid down by reculations. at its meetings (including the quorum thereof) as may be laid down by regulations.

(2) A member, who is directly or indirectly concerned or interested in any contract, loan, arrangement or proposal entered into or proposed to be entered into, by or on behalf of the Slum Rehabilitation Authority shall, at the earliest possible opportunity, disclose the nature of his interest to the Slum Rehabilitation Authority when any such contract, loan, arrangment or proposal is discussed, unless his presence is required by the other members for the purpose of eliciting information, but no members so required to be present shall vote on any such contract, loan, arrangement or proposal:

Provided that, a member shall not bedeemed to be concerned or interested as aforesaid by reason only of his being a shareholder of a company concerned in any such contract, loan, arrangement or proposal.

3H. No act done or proceedings taken under this Act by the Slum Rehabilitation Act not to Authority, or committee appointed by the Slum Rehabilitation Authority, shall be invalidated merely on the grounds of be invalidated merely on the grounds of,vacancy

(a) any vacancy of a member or any defect in the constitution or reconstitution informality, of the Slum Rehabilitation Authority or a committee thereof; or

- (b) any defect or irregularity in the apointment of a person as member of the Slum Rehabilitation Authority or of a committee thereof; or
- (c) any defect or irregularity in such act or proceedings, not affecting the substance

Officers and servants of Slum Rehabilitation Authority.

- 31. (1) The Slum Rehabilitation Authority may appoint such officers and servants subordinate to the Chief Executive Officer as it considers necessary for the efficient performance of its duties and functions.
- (2) The conditions of appointment and service of the Chief Executive Officer and his pay scale shall be such as may, by general or special order, be determined by the State Government.
- (3) The conditions of appointment and service of officers and servants shall be such as may be laid down, from time to time, by regulations.
- (4) Subject to the superintendence of the Slum Rehabilitation Authority, the Chief Executive Officer shall supervise and control all the officers and employees of the Slum Rehabilitation Authority.

Authentication of by the Chairman and all orders and instruments of the Slum Rehabilitation Authority shall be authenticated orders, etc., rity shall be authenticated by the Chief Executive Officer or any other officer of the Slum Rehabilitation Authority as may be authorised in this behalf by regulations.

Rehabilitation Authority.

- Power of 3K. (1) The State Government may issue to the Slum Rehabilitation Authority State such general or special directors as to policy as it may think necessary or expedient to issue for carruing out the purposes of this Act and the Slum Rehabilitation Authority directions, shall be bound to follow and act upon such directions.
 - (2) (a) Without prejudice to the generality of the foregoing provision, if the State Government is of opinion that the execution of any resolution or order of the Aouthority is in contravention of, or in excess of, the powers conferred by or under this Act or any other law for the time being in force, or is likely to lead to abuse or misuse of or to cause waste of the Fund of the Authority, the State Government may, in the public interest, by order in writing, suspend the execution of such resolution or order. A copy of such order shall be sent forwith by the State Government to the Authority and its Chief Executive Officer.
 - (b) On receipt of the order sent as aforesaid, the Authority shall be bound to follow and act upon such order.
 - Application 3L. All property, fund and other assests vesting in the Slum Rehabilitation of Slum Authority shall be held and applied by it, for the purposes of this Act.

Rehabilitation Authority's assets, etc.

tion

Authority.

Fund of 3M. (1) The Slum Rehabilitation Authority shall have and maintain its own Slum fund, to which shall be credited,—
Rehabilita-

(a) all moneys received by the Slum Rehabilitation Authority from the State Government by way of grants, subventions, loans raised under this Act;

- (b) all fees, costs and charges received by the Slum Rehabilitation Authority under this Act;
- (c) all moneys received by the Slum Rehabilitation Authority from the disposal of lands, buildings and other properties, moveable and immoveable and other transactions.

3. x. 8.

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(2) The Slum Rehabilitation Authority may keep current and deposit account with the Bank.

Explanation.—For the purposes of this sub-section, the expression " Bank "

23 of (i) the State Bank of India constituted under the State Bank of India Act, 1955; 1955. (ii) a subsidiary bank as defined in the State Bank of India (Subsidiary Banks) 38 of Act, 1959:

1959. (iii) a corresponding new bank constituted under section 3 of the Banking 5 of 1970. Companies (Acquisition and Transfer of Undertakings) Act, 1970 or under section 40 of 3 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980; 1980.

(iv) any other bank, being a scheduled bank as defined in clause (e) of section 2 of 2 of the Reserve Bank of India Act. 1934 as may be approved by the State Govern-1934.

(3) Such accounts shall be operated by such officers of the Slum Rehabilitation Auhority as may be authorised by it in this behalf.

(4) Notwithstanding anything contained in sub-sections (2) and (3), the Slum Rehabilitation Authority may keep on hand such as it thinks fit, for its day to day transactions, subject to such limits and conditions as may be prescribed.

3N. The State Government may, after due appropriation made by the State Grants, Legislature by law in this behalf, make such grants, subventions loans and advances subventions, to the Slum Rehabilitation Authority as it may deem necessary for the perpenance loans and of the functions of the Slum Rehabilitation Authority under this Act; and all Slum grants, subventions, loans and advances made shall be on such terms and conditions Rehabilitaas the State Government may determine.

Authority.

30. (1) The Slum Rehabilitation Authority shall, by such date in each financial Financial year as may be prescribed, prepare and submit to the State Government for appro-val an annual financial statement and the programme of work for the succeeding programme financial year and the State Government may approve such financial statement or work. and the programme of work of the Slum Rehabilitation Authority as submitted by the Slum Rehabilitation Authority or with such variations as the State Government

(2) The annual financial statement shall show the estimated receipts and expenditure during the succeeding financial year in such form and detail as may be prescribed.

(3) The Slum Rehabilitation Authority shall be competent to make variations in the approved programme of work in the course of the financial year provided that all such variations and reappropriations out of the sanctioned budget are brought to the notice of the State Government by a supplementary financial statement.

(4) A copy each, of the annual financial statement and the programme of work and the supplementary financial statement, if any, shall be placed before each House of the State Legislature as soon as may be after their receipt by the State Government.

3P. (1) The Slum Rehabilitation Authority shall maintain books of accounts Accounts and other books in relation to the business and transaction in such form and in and Audit. such manner as may be prescribed.

(2) The accounts of the Slum Rehabilitation Authority shall be audited by an Auditor appointed by the State Government, in consultation with the Comptroller and Auditor General of India.

(3) Within nine months from the end of the financial year the Slum Rehabilitation Authority shall send a copy of the accounts audited together with a copy of the report of the Auditor thereon to the State Government.

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- (4) The State Government shall cause the accounts of the Slum Rehabilitation Authority together with the audit report thereon forwarded to it under sub-section (3) to be laid before each House of the State Legislature, as far as possible before the expiry of the year next succeeding the year to which the accounts and the report relate.
- Execution of 30. Every contract or assurance of property on behalf of the Slum Rehabilitation contracts. Authority shall be in writing and executed by such authority or officer in such manner etc. as may be provided by regulations.
- **3R.** (1) If the State Government is of the opinion that the Slum Rehabilitation performance Authority has made a default in the performance of any duty or obligation imposed of duty. or east on it by or under this Act, the State Government may fix, a period for the performance of that duty or obligation and give notice to the Slum Rehabilitation Authority accordingly.
 - (2) If the Slum Rehabilitation Authority fails or neglects to perform such duty or obligation within the period so fixed for its performance, it shall be lawful for the State Government to supersede and reconstitute the Slum Rehabilitation Authority as it deems fit.
 - (3) After the supersession of the Slum Rehabilitation Authority and until it is reconstituted, the powers, duties and functions of the Slum Rehabilitation Authority under this Act shall be carried on by the State Government or by such officer or officers or body of officers as the State Government may appoint for this purpose, from time to time.
 - (4) All property vested in the Slum Rehabilitation Authority shall, during the period of such supersession, vest in the State Government.

Delegation Chief

Executive Officer.

3S. The Slum Rehabilitation Authority or the Chief Executive Officer may, of powers of delagate any of the powers conferred on them by or under this Act, to any of Slum Re- delagate any of the powers contented on them by or under this Act, to any of habilitation the officers of the Slum Rehabilitation Authority and permit him to redelegate such Authority or power to his subordinate, by general or special order in this behalf.

Protection of 3T. No suit, prosecution or other legal proceedings shall lie against any person action taken for anything which is in good faith done or intended to be done under this Act or in good rules or regulations made thereunder.

Chairman, 3U. The Chairman, Members Chief Executive Officer and officers and XLV Members, servants of the Slum Rehabilitation Authority, as the case may be, shall, while of Chief Executive Officer acting or purporting to act in pursuance of any of the provisions of this Act 1860. and officers, or rules or regulations made thereunder, be deemed to be public servants etc., to be within the meaning of section 21 of the Indian Penal Code.
Public Servant.

3V. The Slum Rehabilitation Authority may make regulations consistent with this Power to make Act and the rules made thereunder for all or any of the matters to be provided regulations, under this Act by regulations and generally for all other matters for which provision is, in the opinion of the Slum Rehabilitation Authority, necessary for the exercise of its powers and the discharge of its functions under this Act.

3W. (1) Where the State Government is satisfied that the continued existence of Slum of the Slum Rehabilitation Authority is unnecessary, the Government may, by Authority notification in the Official Gazette, declare that the Slum Rehabilitation Authority shall be dissolved with effect from such date as may be specified in the notification and the Slum Rehabilitation Authority shall be deemed to be dissolved accordingly and upon such dissolution the members (including the Chairman and the Chief Executive Officer) shall vacate their respective offices.

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(2) From the said date,—

(a) all properties, funds and dues which are vested in, or realisable by, the Slum Rehabilitation Authority shall vest in, or be realisable by, the State Government:

(b) all liablities which are enforceable against the Slum Rehabilitation Authority shall be enforceable against the State Government.]

CHAPTER II

SLUM AREAS

4. 1(1) Where the Competent Authority is satisfied that—

(a) any area is or may be a source of danger to the health, safety or conve-Declaration nience of the public of that area or of its neighbourhood, by reason of the area of slum having inadequate or no basic amenties, or being insanitary, squalid, overcrowded areas. or otherwise: or

(b) the building in any area, used or intended to be used for human habitation are—

(i) in any respect, unfit for human habitation; or

(ii) by reasons of dilapidation, overcrowding, faulty arrangement and design of such buildings, narrowness or faulty arrangement of streets, lack of ventilation, light or sanitation facilities or any combination of these factors, detrimental to the health, safety or convenience of the public of that area,

the Compatent Authority may, by notification in the *Official Gazette*, deelare such area to be a slum area. Such declaration shall also be published in such other manner (as will give due publicity to the declaration in the area) as may be prescribed.]

- (2) In determining whether buildings are unfit for human habitation for the purposes of this Act, regard shall be had to the condition thereof in respect of the following matters, that is to say,—
 - (a) repairs;

(b) stability;

(c) freedom from damp; (d) natural light and air;

(a) natural light and all, (e) provision for water-supply;

(f) provision for drainage and sanitary conveniences;

(g) facilities for the disposal of waste water;

and the building shall be deemed to be unfit as aforesaid, if, and only if, it is so far defective in one or more of the said matters that it is not reasonably suitable for occupation in that condition.

- (3) Any person aggrieved by a declaration made under sub-section (1) may, within thirty days after the date of such delearation in the Official Gazette, appeal to the Tribunal. ²[No such appeal filed after the expiry of thrity days as aforesaid shall be entertained.]
- ³[(4) When an appeal is presented under sub-section (3), the Tribunal shall, by a public notice published in a newspaper in the Marathi language circulating in the local area in which the slum area is situated and also displayed at some conspicuous place in the slum area, call upon the residents of the slum area to file their objections, if any, to the appeal within a period of fifteen days from the date of publication of such public notice in the newspaper as aforesaid, either by themselves or through any association of residents in the slum area of which they are members.

¹ Sub-section (1) was substituted by Mah. 23 of 1973, S, 102 Sch. II.

This portion was added by Mah. 30 of 1986, s. 3.
Sub-sections (4), (5) and (6) were substituted for sub-section (4) by Mah. 29 of 1987, s. 3.

(5) On expiry of the period of fifteen days as aforesaid the Tribunal shall fix a day for hearing the appeal and inform the appellant about the same by letter under certificate of posting and the residents of the slum area by displaying the notice of hearing at some conspicuous place in the slum area and upon hearing the appellant and the residents or representative of their association in the slum area, if present, or on considering the written objections, if any, made by such residents or association, if absent, the Tribunal may, subject to the provisions of sub-section (6), make an order either confirming, modifying or rescinding the declaration: and the decision of the Tribunal shall be final.

Explanation.—For the purposes of sub-section (4) and this sub-section, the, 21 of expression "any association of residents in the slum area" meens a society, if any, 1860. of such residents registered under the Societies Registration Act, 1860 or under the Maharashtra Co-operative Societies Act, 1960.

Maharashtra Co-operative Societies Act, 1960.

(6) While deciding the appeal the Tribunal shall ignore the works of improvement executed in such slum area by any agency of the Government or any local authority after the declaration therof as such slum area by the Competent Authority under sub-section (1).]

Certain Slum Improvement Board Act, 1973, declaring any area to be slum improvement area, XXIII Areas and in force immediately before the date of commencement of the Maharashtra of deemed Slum Areas (Improvement, Clearance and Redevelopment) (Amendment)Act, 1976 1973. to be Slum (herinafter in this section referred to as "the said date") shall, on and from the Maharashtra of the said date, be deemed to be a declaration made under section 4 of this Act declaring XX of the same area to be a slum area for the purposes of this Act.

- (2) Any person aggrieved by the provisions of sub-section (1) may, whithin thirty days from the said date, appeal to the Tribunal function under this Act.
- (3) on such appeal, the Tribunal may make an order either confirming, modifying or rescinding the declaration: and the decision of Tribunal shall be final.

CHAPTER III

SLUM IMPROVEMENT

Power of Competent Authority is satisfied that any slum area of any Authority of part thereof is capable of being improved, at a reasonsble expense, so as not be execution of a source of danger to the health, safety or convenience of the public of that area, it works of may serve upon the owner or owners and every mortgagee of the properties in that improve area or any part thereof, a notice informing then of its intention to carry out such ment. improvement works as in its opinion are necessary and asking each of them to submit his objections or suggestions, if any, to the Competent Authority, within thirty days from the date of such notice. A copy of such notice shall be displayed at some conspicuous places in the area for the information of the occupiers thereof and for giving them also an opportunity to submit their objections or suggestions if any. On such display of the notice, the owners, occupiers and all other persons. concerned shall be deemed to have been duty informed of the matters stated therein.

(2) After considering the objections and suggestions received within the time aforesaid, from the owners, occupiers and other persons concerned, the Competent Authority may decide and proceed to carry out the improvement works with or without modifications or may postpone them for a certain period of cancel the intention to undertake the works.

¹ Section 4A was inserted by Mah. 20 of 1976 s. 3. ² Sections 5, 5A and 5B were inserted by Mah. 23 of 1973 s. 102 Sch. II.

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- 5A. For the ¹[purpose of this Act], the improvement works may consist of all Improvement works, or any of the following:—
 - (a) laying of water mains, sewers and storm water drains;
 - (b) provision of urinals, latrines, community baths, and water taps;
 - (c) widening, realigning or paving of existing roads, lanes and pathways and constructing new roads, lanes and pathways;
 - (d) providing street lighting;
 - (e) cutting, filling, levelling and landscaping the area;
 - (f) partial development of the area with a view to providing land for unremunerative purposes such as parks, playgrounds, welfare and community centres, schools, dispensaries, hospitals, police stations, fire stations and other amenities run on a non-profit basis;
 - (g) demolition of obstructive or dilapidated buildings or portions of buildings;
 - (h) any other matter for which, in the opinion of the Competent Authority, it is expedient to make provision for preventing the area rom being or becoming a source of danger to safety or health or a nuisance.

¹ These words were substituted for the words "purpose of the last preceding section" by Mah. 20 of 1976 s. 4.



महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

वर्ष ४, अंक १८]

मंगळवार, जुन १९, २०१२/ज्येष्ठ २९, शके १९३४

पृष्ठे ६, किमत : रुपये १८.००

असाधारण क्रमांक ३०

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकड्न आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) (Amendment) Act, 2011 (Mah. Act No. XI of 2012), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL, Secretary to Government, Law and Judiciary Department.

MAHARASHTRA ACT No. XI OF 2012.

(First published, after having received the assent of the President, in the "Maharashtra Government Gazette", on the 19th June 2012).

An Act further to amend the Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) Act, 1971.

WHEREAS it is expedient further to amend the Maharashtra Slum

Mah. Areas (Improvement, Clearance and Redevelopment) Act, 1971, for the

XXVIII purposes hereinafter appearing; it is hereby enacted in the Sixty
1971. second Year of the Republic of India as follows:—

1. This Act may be called the Maharashtra Slum Areas Short title. (Improvement, Clearance and Redevelopment) (Amendment) Act, 2011.

Amendment of section 2 of Mah. XXVIII of

2. In section 2 of the Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) Act, 1971 (hereinafter referred to as "the principal Act"),—

XXVIII nf 1971.

- (1) after clause (a), the following clause shall be inserted, namely:---
 - "(a-a) "Appellate Authority" means the Appellate Authority appointed by the State Government under section 35;";
- (2) after clause (c), the following clauses shall be inserted, namely:—
 - "(c-a) "Developer" means a Developer registered under section 3B;
 - (c-b) "eligible slum dweller" means a slum dweller who fulfills such criteria of eligiblity as may be prescribed, from time to time, and is declared so eligible by the Competent Authority;
 - (c-c) "Grievance Redressal Committee" means the Grievance Redressal Committee constituted under section 35;";
- (3) after clause (h-d), the following clause shall be inserted, namely:-
 - "(h-e) "Slum Rehabilitation Work" means the work relating to demolition of any structure or any part thereof in slum area or Slum Rehabilitation Area, and construction of a new building thereon;".

Amendment of section 3B of Mah. XXVIII of 1971.

- 3. In section 3B of the principal Act, after sub-section (4), the following sub-section shall be added, namely:—
 - "(5) For the purposes of this Chapter, the State Government may register any person or an association of persons, or a partnership firm registered under the Partnership Act, 1932 or a company registered under the Companies Act, 1956, as a Developer in the 1932. prescribed manner.".

1 of 1956.

Amendment of section 3C of Mah. XXVIII of 1971.

- 4. In section 3C of the principal Act, after sub-section (2), the following sub-section shall be added, namely:-
 - "(3) On the completion of the Slum Rehabilitation Scheme, the Slum Rehabilitation Area shall cease to be such area.".

Amendment of section 3D of Mah. XXVIII of 1971.

- 5. In section 3D of the principal Act, in clause (e).
 - (1) sub-clause (i-a) shall be deleted;
 - (2) sub-clause (iii) shall be deleted;
- (3) in sub-clause (vii), for paragraph (A), the following shall be substituted, namely:-
- "(A) after the words "in respect of any matter which" the words "the Slum Rehabilitation Authority," shall be inserted;".

Amendment of section 3E of Mah. 1971.

- 6. The existing section 3E of the principal Act shall be renumbered as sub-section (1) thereof; and after sub-section (1) as so renumbered, XXVIII of the following sub-section shall be added, namely:
 - "(2) If the tenement is transferred by the allottee in contravention of the provisions of sub-section (1), the Competent Authority shall, by order, direct the eviction of the person in possession of such

tenement in such manner and within such time as may be specified in the order, and for the purpose of eviction, the Competent Authority may use or cause to be used such force as may be necessary:

Provided that, before issuing any order under this sub-section, the Competent Authority shall give a reasonable opportunity to such person to show cause why he should not be evicted therefrom.".

7. In section 4 of the principal Act, to sub-section (1), the following Amendment Explanation shall be added, namely:—

of section 4 of Mah. XXVIII of

"Explanation.—For the purposes of clause (b), the expression "buildings" shall not include,—

- (a) cessed buildings in the island City of Mumbai as defined in clause (7) of section 2 of the Maharashtra Housing and Area Development Act, 1976, or old buildings belonging to the Corporation;
- (b) buildings constructed with permission of the relevant authority at any point of time;
- (c) any building in an area taken up under the Urban Renewal Scheme.".
- 8. In section 14 of the principal Act,—

Amendment of section

- (a) in sub-section (1), for the words "to execute any work of 14 of Mah. improvement in relation to any slum area or any building in such XXVIII of 1971. area or to redevelop any clearance area, it is necessary that any land" the words "to execute any work of improvement or to redevelop any slum area or any structure in such area, it is necessary that such area, or any land "shall be substituted;
- (b) in the proviso, for the word "Collector", wherever it occurs, the words "Competent Authority" shall be substituted.
- 9. After section 15 of the principal Act, the following section shall Insertion of be inserted, namely:-

section 15A in Mah. XXVIII of

"15A. (1) Notwithstanding anything contained in this Act or any Vesting of other law for the time being in force, on completion of rehabilitation component of the Slum Rehabilitation Scheme implemented on the Rehabiliplot of land belonging to the State Government, the Municipal 'Corporation, the Municipal Council or the Maharashtra Housing and Area Development Authority, as the case may be, duly sanctioned by the Slum Rehabilitation Authority, the Chief Executive Officer of the Slum Rehabilitation Authority, after consultation with the land owning Authority, shall declare, within thirty days from the completion of the rehabilitation component of the Scheme, by a notification in the Official Gazette, that such land shall vest in the Slum Rehabilitation Authority:

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XXVIII

Provided that, the provisions of this section shall apply to the Slum Rehabilitation Scheme situated within the jurisdiction of the Brihan Mumbai only if, the Slum Rehabilitation Authority has obtained no objection as envisaged under regulation 33(10) and clause 2.8 of the Appendix IV appended to the Development Control Regulations for Brihan Mumbai, 1991.

- (2) The State Government, the Municipal Corporation, the Municipal Council or the Maharashtra Housing and Area Development Authority, as the case may be, shall, in respect of the Slum Rehabilitation Scheme under sub-section (1), be entitled to receive from the Slum Rehabilitation Authority a compensation as determined under section 17.
- (3) The Slum Rehabilitation Authority shall recover the amount of compensation paid by it under sub-section (2), from the Developer of the Slum Rehabilitation Area or from the person in whose favour it executes the lease of such land.
- (4) The Slum Rehabilitation Authority, subject to such terms and conditions as it may consider expedient for securing the purposes of this Act, shall lease that part of the land on which rehabilitation component of the Slum Rehabilitation Scheme has been constructed, to the Co-operative Society of the slum dwellers on thirty years' lease at such annual lease rent as may be prescribed from time to time, and such lease shall be renewable for a further period of thirty years on the same terms and conditions.
- (5) The Slum Rehabilitation Authority, subject to such terms and conditions as it may consider expedient for securing the purposes of this Act, shall lease that part of land on which free sale component of the Slum Rehabilitation Scheme shall be constructed, or is being constructed, to the Developer of such Scheme or to the Organisation or Association or Company or Co-operative Society formed by the purchasers of such free sale area on thirty years' lease at such annual lease rent as may be prescribed from time to time, and such lease shall be renewable for a further period of thirty years on the same terms and conditions.".

10. After section 33 of the principal Act, the following section shall

Insertion of in Mah. XXVIII of 1971.

section 33A be inserted, namely:-"33A. In respect of the slum dwellers, who are in possession or

Procedure for allotment of tenements to slum dwellers not willing to join the Scheme or Project.

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- occupation of the building or structure which is part of the Slum Rehabilitation Scheme or Slum Redevelopment Project and who are held eligible for permanent alternate accommodation by the Competent Authority and who do not join such Scheme or Project willingly, the Competent Authority shall,—
 - (a) ensure that provision for permanent alternate accommodation for all such slum dwellers is made in the buildings to be constructed for rehabilitation component of the Scheme or Project;

- (b) communicate in writing to such slum dwellers that tenement would be given to them by way of allotment by drawing lots on the same basis as communicated by the Developer to those who have joined the Scheme or Project;
- (c) communicate to such slum dwellers that the transit tenement of 120 square feet would be allotted to them on the amount of rent fixed by the Slum Rehabilitation Authority;
- (d) cause the Chief Executive Officer, or any officer designated by him, to direct the eviction of such slum dwellers from the structure under their occupation and effect demolition of such structure or any part thereof in such manner and within such time as may be specified in the order, and for the purpose of such eviction, may use or cause to be used such force as may be necessary;
- (e) communicate in writing to such slum dwellers against whom action under clause (d) is proposed that, after such action they shall not be eligible for transit tenement or for the reconstructed tenement by lots, but, shall be entitled only to what is available after others have chosen their tenements in the Scheme or Project;
- (f) communicate in writing to such slum dwellers that, if they do not join till the building permission to the first building of the Scheme or Project is given, they shall lose the right to any built-up tenement, and their tenements shall be taken over by the Slum Rehabilitation Authority, and used for the purpose of accommodating other slum dwellers who cannot be accommodated in-situ, and they shall be entitled to only pitch of about 3 mtrs.× 3.5 mtrs. elsewhere, if and when available, and construction therein shall have to be done by such slum dwellers on their own."

11. In section 35 of the principal Act,—

(a) in sub-section (1), for the word "Administrator" the words 35 of XXVI "Appellate Authority who shall be a person holding a post not below the rank of Additional Collector, to be notified by the State Government," shall be substituted;

Amendment of section 35 of Mah. XXVIII of 1971.

- (b) after sub-section (1), the following sub-section shall be inserted, namely:—
 - "(1A) Any person,—
 - (a) aggrieved by any notice, order or directions issued or given by the Appellate Authority under sub-section (1), within a period of thirty days from the date of issue of such notice, order or direction;
 - (b) for the purpose of resolving dispute in relation to matters about eligibility of slum dweller, eligible slum dweller being

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denied tenement, developer not undertaking and completing the project as per the permission and approval so also within the stipulated time frame, transit accommodation being unavailable or not provided and likewise,

may file an appeal before the Grievance Redressal Committee constituted by the State Government, by notification in the Official Gazette, for such area and consisting of the Chairperson and such number of members as the Government may deem fit. The qualifications of the Chairperson and the members of the Committee and the procedure to be followed for transacting its business shall be such as may be prescribed.";

(c) in sub-section (5), for the word "Administrator" the words "the Grievance Redressal Committee" shall be substituted.

Amendment of section 42 of Mah. XXVIII of 1971. 12. In section 42 of the principal Act, for the words "Administrator, Competent Authority" the words "Appellate Authority, Competent Authority, Grievance Redressal Committee" shall be substituted.



महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

वर्ष ६, अंक ७]

शुक्रवार, मे २, २०१४/वैशाख १२, शके १९३६

पुष्ठे २, किंमत : रुपये २७.००

असाधारण क्रमांक ३८ प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकड्न आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) (Amendment) Act, 2014 (Mah. Act No. IX of 2014), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL, Principal Secretary to Government, Law and Judiciary Department.

MAHARASHTRA ACT No. IX OF 2014.

(First published, after having received the assent of the Governor, in the "Maharashtra Government Gazette", on the 2nd May 2014).

An Act further to amend the Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) Act, 1971.

Mah. WHEREAS it is expedient further to amend the Maharashtra Slum Areas XXVIII (Improvement, Clearance and Redevelopment) Act, 1971, for the purposes 1971, hereinafter appearing; it is hereby enacted in the Sixty-fifth Year of the Republic of India as follows:-

- 1. This Act may be called the Maharashtra Slum Areas (Improvement, Short title. Clearance and Redevelopment) (Amendment) Act, 2014.
- Mah. In section 3Y of the Maharashtra Slum Areas (Improvement, Amendment Clearance and Redevelopment) Act, 1971(hereinafter referred to as "the of section 3Y XXVIII of principal Act"), in sub-section (1), for the figures, letters and word "1st XXVIII of January 1995" the figures, letters and word "1st January 2000" shall be 1971 substituted.

Amendment of section 3Z of Mah. XXVIII of 1971.

Amendment of section 3Z-1 of Mah. XXVIII of 1971.

Amendment of section 3Z-2 of Mah. XXVIII of 1971.

3. In section 3Z of the principal Act, in sub-section (1), for the words, brackets and figures "the Maharashtra Slum Areas (Improvement, Clearance Mah. X and Redevelopment) (Second Amendment) Act, 2001" the words, brackets and of figures "the Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) (Amendment) Act, 2014" shall be substituted.

2002. Mah. IX of 2014.

- **4.** In section 3Z-1 of the principal Act, in sub-section (1), for the figures, letters and word "1st January 1995" the figures, letters and word "1st January 2000" shall be substituted.
- **5.** In section 3Z-2 of the principal Act, in sub-section (1), for the words, brackets and figures "the Maharashtra Slum Areas (Improvement, Clearance Mah. X and Redevelopment) (Second Amendment) Act, 2001" the words, brackets and of figures "the Maharashtra Slum Areas (Improvement, Clearance and 2002 . Redevelopment) (Amendment) Act, 2014" shall be substituted.

IX of

2014.



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ४, अंक ३४(३)]

गुरुवार, एप्रिल २६, २०१८/वैशाख ६, शके १९४०

[पृष्ठे ११, किंमत : रुपये २७.००

असाधारण क्रमांक ७५

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) (Amendment) Act, 2017 (Mah. Act No. XXXVIII of 2018), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

RAJENDRA G. BHAGWAT,

I/c. Secretary (Legislation) to Government, Law and Judiciary Department.

MAHARASHTRA ACT No. XXXVIII OF 2018.

(First published, after having received the assent of the President in the "Maharashtra Government Gazette", on the 26th April 2018.)

An Act further to amend the Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) Act, 1971.

Mah. XXVIII of 1971.

WHEREAS, it is expedient further to amend the Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) Act, 1971, for the purposes hereinafter appearing; it is hereby enacted in the Sixty-eighth Year of the Republic of India as follows:-

1. This Act may be called the Maharashtra Slum Areas (Improvement, Short title Clearance and Redevelopment) (Amendment) Act, 2017.

Amendment of section 2 of Mah. XXVIII of 1971.

2. In section 2 of the Maharashtra Slum Areas (Improvement, Clearance Mah. and Redevelopment) Act, 1971 (hereinafter referred to as "the principal Act"),- XXVIII

- (1) after clause (a-a), the following clause shall be inserted, namely:-
 - "(a-b) "approved valuer" means any agency entrusted with the work of valuation of land and buildings constructed or under construction on it, having valid registration and empanelment with any public authority or agency, either of the Central Government or of the State Government;";
 - (2) for clause (b), the following clause shall be substituted, namely:-
 - "(b) "building" includes a house, dwelling structure, out house, stable, shed, hut and other enclosure or structure, attached to the earth, whether made of masonry, bricks, wood, mud, metal or any other material whatsoever, whether used as human dwelling or otherwise; and includes verandahs, fixed platforms, plinths, doorsteps, electric meters, walls including compound walls and fencing and the like and also includes structures within community economic activity area adjoining to the building but does not includes plant and machinery, temporary partitions or any other moveable fixtures in a building;";
 - (3) after clause (b), the following clause shall be inserted, namely:-
 - "(1b) "Censused Slum" means any cluster of dwelling structures which has been censused, surveyed and enumerated and incorporated in the records of land owning authority as having been censused by the Collector or Competent Authority or any other person of a Planning Authority or Special Planning Authority by order of the State Government or any authority empowered by order of the State Government;";
 - (4) after clause (b-1), the following clause shall be inserted, namely:-
 - "(b-2) "community economic activity area" shall means the land within or adjoining to any slum area or any Slum Rehabilitation Area used by the occupant of slum dwellers for traditional occupation (which may include wooden boxes, stalls, washing stones, temporary platform, poles, rassis (ropes), nets, drying area) using traditional community skills for livelihood occupation which shall be recognised through license, permits or sanad, etc., issued by the State Government or any of its public authority or agency;";
- (5) for clauses (c-a) and (c-b), the following clauses shall be substituted, namely:-
 - "(c-a)"developer" means such agency as may be appointed or registered under section 3B by the Chief Executive Officer of the Slum Rehabilitation Authority to implement the Slum Rehabilitation Scheme;
 - (c-b) "eligible slum dwellers" means the protected occupiers who fulfils such criteria as may be prescribed, by the State Government to be entitled for rehabilitation or relocation;";
- (6) for clauses (h), (h-a) and (h-b), the following clauses shall be substituted, namely:-
 - "(h) "slum clearance" means clearance of any slum area or Slum Rehabilitation Area by demolition and removal of existing buildings

or dwelling structures and eviction of its occupiers therefrom by order of the Competent Authority or Chief Executive Officer, as the case may be;

(h-a) "slumlord" means any person, group of persons, associates or agency or imlamalik by whatever name known and notwithstanding any rights claimed by entries in land records, who illegally remains in possession of any land, whether belonging to the State Government, local authority or public authority or any other person or enters into or creates illegal tenancies or leave and license agreements or any other agreements in respect of such land or, who constructs unauthorized structures thereon for sale or hire or, gives such land to any persons on rental or leave and license basis for construction, use or occupation of unauthorized structures, or who knowingly gives financial aid to any persons for taking illegal possession of such land, or for construction of unauthorized structure thereon, or who collects or attempts to collect from any occupiers of such land rent, compensation or other charges by criminal intimidation, or who evicts or attempts to evict any such occupiers by force without resorting to the lawful procedure, or who abets in any manner the doing of any of the abovementioned things;

- (h-b) "Slum Rehabilitation Area" means a Slum Rehabilitation Area, including community economic activity area, declared as such under sub-section (1) of section 3C by the Competent Authority or the Chief Executive Officer, as the case may be, in pursuance of the Slum Rehabilitation Scheme notified under section 3B;".
- For section 3B of the principal Act, the following section shall be Substitution substituted, namely:-

of section 3B of Mah. XXVIII of 1971.

"3B.(1) The Slum Rehabilitation Authority concerned, with Slum the previous sanction of the State Government, shall prepare or Rehabilitation amend the general Slum Rehabilitation Scheme for the areas specified under sub-section (1) of section 3A, for rehabilitation or relocation of protected occupiers and other occupiers of the building in such areas.

Scheme.

- (2) The general Slum Rehabilitation Scheme prepared or any amendment to it under sub-section (1), shall be published in the Official Gazette, by the concerned Slum Rehabilitation Authority, as draft general Slum Rehabilitation Scheme or draft amendment to general Slum Rehabilitation Scheme, for the area specified under sub-section (1) of section 3A, for the information of general public, inviting objections and suggestions, giving reasonable period of not less than thirty-days but not more than forty-five days, for submission of objections and suggestions, if any, in respect of the Scheme.
- (3) The Chief Executive Officer of the concerned Slum Rehabilitation Authority shall, within sixty days consider the objections and suggestions, if any, received within the specified period in respect of the said draft general Slum Rehabilitation Scheme or any draft amendment to the general Slum Rehabilitation Scheme and after considering the same and after carrying out such modifications as deemed fit or necessary, finally publish the said the general Slum Rehabilitation

Scheme or such amendment to it, with the approval of the State Government, in the Official Gazette.

(4) The general Slum Rehabilitation Scheme published under subsection (3) shall be deemed Development Control Regulations under the provisions of Chapter III of the Maharashtra Regional and Town Planning Mah. Act, 1966, for the said area and the provisions of the general Slum XXXVII Rehabilitation Scheme shall prevail over the Development Control Regulations, published under the Maharashtra Regional and Town Mah. Planning Act, 1966.

XXXVII of 1966.

- (5) The Slum Rehabilitation Scheme so notified under sub-section (3) shall, generally lay down the parameters for declaration of any land as the Slum Rehabilitation Area and indicate the manner in which the rehabilitation of the occupants of the area declared as Slum Rehabilitation Area shall be carried out. In particular, it shall provide for all or any of the following matters, that is to say,-
 - (a) the parameters or guidelines for declaration of land as the Slum Rehabilitation Area;
 - (b) basic and essential parameters of development of Slum Rehabilitation Area under the Slum Rehabilitation Scheme:
 - (c) provisions for obligatory participation of the owners, landholders and occupants of the land declared as the Slum Rehabilitation Area under the approved Slum Rehabilitation Scheme in the implementation of such Scheme;
 - (d) provision relating to transit accommodation or entitlement of compensation in lieu of transit accommodation to the slum dwellers pending development of the Slum Rehabilitation Area;
 - (e) provision relating to allotment of tenements either in-situ or otherwise, on development free of cost to the protected occupiers of the building in such Slum Rehabilitation Area;
 - (f) provision relating to allotment of tenements either in-situ or otherwise, on ownership or on rent, to the other non-protected occupiers up to the 1st January 2011, subject to the availability of tenements as per the terms and conditions and guidelines so notified in the Official Gazette, by the Chief Executive Officer with the prior approval of the State Government;
 - (g) scheme for development of the Slum Rehabilitation Areas under the Slum Rehabilitation Scheme by the landholders and occupants by themselves or through a developer and the terms and conditions of such developments; and the option available to the Slum Rehabilitation Authority for taking up such development in the event of non-participation of the landholders or occupants;
 - (h) provision regarding sanction of Floor Space Index and transfer of development rights, if any, to be made available to the developer for development of the Slum Rehabilitation Area under the Slum Rehabilitation Scheme;
 - (i) provision regarding non-transferable nature of tenements for a certain period, etc.
- (6) The Chief Executive Officer of the Slum Rehabilitation Authority, with prior approval of the State Government shall, regulate the procedure for appointment and registration of developers for

implementation of the Slum Rehabilitation Scheme as per the rules prescribed by the State Government, from time to time. The Chief Executive Officer or the Slum Rehabilitation Authority, as the case may be, may register any person or an association of persons registered under the Partnership Act, 1932 or a company registered under the Companies Act, 2013, as a developer in the prescribed manner for the implementation of Slum Rehabilitation Scheme."

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4. In section 3C of the principal Act, for sub-sections (1) and (2), the Amendment following sub-sections shall be substituted, namely:-

Amendment of section 3C of Mah. XXVIII of 1971.

"(1) As soon as may be, after the publication of any Slum XXVIII of Rehabilitation Scheme, the Chief Executive Officer on being satisfied 1971. about the circumstances in respect of any land, whether or not previously declared as slum area, justifying its declaration as the Slum Rehabilitation Area which may include community economic activity area, for implementing the Slum Rehabilitation Scheme, shall after giving the land owners, including any public authorities or local bodies under the State Government constituted under any law enacted by the State Legislature, thirty days notice and after giving a reasonable opportunity of being heard, by an order published in the Official Gazette, and thereafter within forty-five days, declare such land to be a "Slum Rehabilitation Area". The order declaring the Slum Rehabilitation Area (hereinafter referred to as "the slum rehabilitation order"), shall also be given wide publicity in such manner as may be specified by the Chief Executive Officer of the Slum Rehabilitation Authority. Thereafter, notwithstanding anything contained in any law for the time being in force, in such Slum Rehabilitation Area, the permission or the No Objection Certificate of the land owning authority or agency shall not be required:

Provided that, only in respect of any land which is required for Vital Public Project purpose, as per orders of the State Government and where the State Government either directly or through any public authority has undertaken the responsibility of relocation and rehabilitation of the protected and other occupiers of the building, then the Chief Executive Officer shall, exclude the land required for Vital Public Project from the Slum Rehabilitation Area and issue an order to omit such land from the Slum Rehabilitation Area. Where the State Government either directly or through any public authority has undertaken the responsibility of relocation and rehabilitation of the protected and other occupiers of the building, such public authority shall prepare the Scheme of such rehabilitation or relocation and get it approved by the Chief Executive Officer within the period specified in the Scheme which shall not be more than ninety days.

- (2) Any person aggrieved by the order of the Chief Executive Officer may, within thirty days of the publication of such slum rehabilitation order, prefer an appeal to the Grievance Redressal Committee. The decision of the Grievance Redressal Committee in such appeal shall be final."
- **5.** In section 3D of the principal Act,-
- (1) in clause (b),-
 - (a) in sub-clause (ii),-
- (i) for paragraph (A), the following paragraph shall be substituted, namely:-
- "(A) for sub-section (1), the following sub-section shall be substituted, namely:-
 - "(1) As soon as may be, after the Chief Executive Officer has declared any land to be a Slum Rehabilitation Area, and upon

Amendment of section 3D of Mah. XXVIII of 1971. approval of the Slum Rehabilitation Scheme, he shall as early as possible proceed to make a clearance order in relation to that within fifty days land, order for the demolition of each building specified therein, and require each such building to be vacated by its occupier within such time which shall not be less than thirty days, but in any case not more than sixty days, as may be specified in such clearance order.";";

- (ii) for paragraph (C), the following paragraph shall be substituted, namely:-
- "(*C*) for sub-section (*4*), the following sub-section shall be substituted, namely:-
 - "(4) Any person aggrieved by the clearance order may, within thirty days of the publication of the notice of the confirmation of the clearance order prefer an appeal to the Grievance Redressal Committee. The decision of the Grievance Redressal Committee in such appeal shall be final.":":
- (iii) for paragraph (D), the following paragraph shall be substituted, namely:-
- "(D) for sub-section (5), the following sub-section shall be substituted, namely:-
 - "(5) Where any such appeal is duly made,-
 - (a) the Grievance Redressal Committee may, by interim order, suspend the operation of the clearance order either generally, or in so far as it affects any property, until the final determination of the appeal;
 - (b) the Grievance Redressal Committee if satisfied upon hearing of the appeal that the clearance order is not within the powers of this Act, or that the interest of the appellant have been substantially prejudiced, by any requirement of this Act not having been compiled with, may quash the clearance order either generally, or in so far as it affects any property of the appellant;
 - (c) the decision of the Grievance Redressal Committee in such appeal regarding such declaration and execution of clearance order shall be final.";";
- (iv) for paragraph (E), the following paragraph shall be substituted, namely:-
- "(E) for sub-sections (6) and (7), the following sub-sections shall be substituted, namely:-
 - "(6) Subject to the provisions of the last preceding sub-section, the clearance order shall become operative at the expiration of time limit specified by the Chief Executive Officer in the clearance order issued under sub-section (1) from the date on which the notice of confirmation of the clearance order is published in accordance with the provisions of this Act.
 - (7) When the clearance order becomes operative, the owners of building to which the clearance order applies shall, demolish the building before the expiration of time limit specified by the Chief Executive Officer in the clearance order, issued under sub-section (1) from the date on which the building is required by the clearance order to be vacated, or before the expiration of such longer period as in the circumstances of the case, the Chief Executive Officer may deem reasonable.";";

- (v) for paragraph (F), the following paragraph shall be substituted, namely:-
- "(*F*) for sub-section (8), the following sub-section shall be substituted, namely:-
 - "(8) If the building is not demolished before the expiration of the period mentioned in the sub-section (7), the Chief Executive Officer may enter and demolish the building and sell the material thereof."; ";
- (vi) for paragraph (H), the following paragraph shall be substituted, namely:-
- "(H) for sub-section (10), the following sub-section shall be substituted, namely:-
 - "(10) Subject to the provisions of this Act and of any other law for the time being in force, in relation to the town planning and to the regulation of the erection of building, where a clearance order has become operative, the owner of the land to which the clearance order applies, may redevelop the land in accordance with the plans approved by the Slum Rehabilitation Authority and subject to such restrictions and conditions (including a condition with regard to the time specified in the general Slum Rehabilitation Scheme, within which the redevelopment shall be completed), if any, as that Authority may think fit to impose:

Provided that, the owner who is aggrieved by a restriction or condition so imposed on the user of his land, or by a subsequent refusal of the Chief Executive Officer to cancel or modify any such restriction or condition may, appeal to the Grievance Redressal Committee and the decision of the Grievance Redressal Committee regarding restriction and condition imposed shall be final.";";

- (b) for sub-clause (iii), the following sub-clause shall be substituted, namely:-
- "(iii) for section 13, the following section shall be substituted, namely:-
 - "13. (1) Notwithstanding anything contained in sub-section (10) Power of Slum of section 12, the Chief Executive Officer shall, after any land has Rehabilitation been declared as the Slum Rehabilitation Area, including community Authority to economic activity area, if the owners, landholders or occupants of develop Slum such land do not come forward within a reasonable time, which shall not be more than one hundred and twenty days, required for relocation and rehabilitation of protected and other occupiers justifying with the Slum Rehabilitation Scheme for redevelopment of such land, by order, determine to redevelop such land by entrusting into any agency or other developer for the purpose.
 - (2) Where on declaration of any land as Slum Rehabilitation Area, the Chief Executive Officer is satisfied that, the land in the Slum Rehabilitation Area has been or is being developed by the owners, landholders or occupants or developers in contravention of the plans duly approved, or any restrictions or conditions imposed under sub-section (10) of section 12, or in contravention of any provision of any Slum Rehabilitation Scheme or any condition specified in the approval or has not been developed within the time, as specified under such conditions of approval, he may, by order, determine to develop the land declared as Slum Rehabilitation Area by entrusting it to any agency or the other developer recognized by him for the purpose.

Rehabilitation

(3) The agency or the other developer so appointed shall within a period of forty-five days of the order of the Chief Executive Officer, be required to deposit an amount of compensation payable to the outgoing landowners or occupants or developers, as the case may be, for expenditure incurred by them on payment made to any public authority, local bodies for receiving approvals for the Slum Rehabilitation Scheme and construction of rehabilitation tenements as determined by the Chief Executive Officer:

Provided that, such compensation shall not be payable by the agency appointed by the Chief Executive Officer, for any expenditure incurred towards construction to meet conditional obligations made to any third party by the landowners or occupants or previous developers, as the case may be. The Chief Executive Officer before passing such order shall obtain report from approved valuer independently appointed on his behalf and by the concerned parties to the proceeding before the Chief Executive Officer:

Provided further that, before passing such order by the Chief Executive Officer, the concerned landowner or occupant or developer, as the case may be, shall be given a reasonable opportunity of being heard and time which shall not be more than thirty days of showing cause why the order should not be passed:

Provided also that, an appeal, if any, against the order of the Chief Executive Officer shall be filed before the Grievance Redressal Committee and order of the Grievance Redressal Committee shall be final and binding on all the parties.";";

- (2) in clause (e),-
- (a) after sub-clause (i), the following sub-clause shall be inserted, namely:-
- "(i-a) for section 33, the following section shall be substituted, namely:-

"33. Where the Chief Executive Officer is satisfied either upon a representation from the owner of a building or from the developer or the Co-operative Society of the Slum Rehabilitation Scheme in the Slum Rehabilitation Area or, upon other information in possession that the occupants of the building have not vacated it in pursuance of any slum clearance order under section 12 or direction issued or given by him or the tenements constructed in Slum Rehabilitation Area are occupied without the permission or allotment by him or tenements are occupied without Occupation Certificate, he shall, by order, direct the eviction of the occupants from such building in such manner and within such time which is not more than thirty days as may be specified in the order, and for the purpose of such eviction, may use or cause to be used such force as may be necessary:

Provided that, the Chief Executive Officer shall exercise his powers under this section only in respect of the Slum Rehabilitation Area on which Slum Rehabilitation Scheme has been approved by him:

Provided further that, before making any order under this section, the Chief Executive Officer shall give a reasonable opportunity of being heard within such time which is not more than

Power of eviction to be exercised by Chief Executive Officer. thirty days, as may be specified in the order, to the owners or occupants of the buildings, to show cause why they should not be evicted therefrom.";";

- (b) for sub-clause (v), the following sub-clause shall be substituted, namely:-
 - "(v) for section 38, the following section shall be substituted, namely:-
 - "38. (1) Where the erection of any building has been Order of commenced, or is being carried out, or has been completed, in demolition of contravention of any restriction or condition imposed under subsection (10) of section 12, or a plan for the redevelopment of any Slum Rehabilitation Area or in contravention of any notice, order or direction issued or given under this Act, the Chief Executive Officer may, in addition to any other remedy that may be resorted to under this Act or under any other law, make an order directing that such erection shall be demolished by the owner or by the developer or by the occupant, as the case may be, thereof within such time not exceeding thirty days as may be specified in the order, and on the failure of the owner or the developer or the occupant, as the case may be, to comply with the order, the building so erected shall be liable for forfeiture or for summary demolition by an order of the Chief Executive Officer and the expenses of such demolition shall be recoverable from the owner as arrears of land revenue:

certain areas.

Provided that, no such order shall be made unless the owner or the occupant, as the case may be, has been given a reasonable opportunity of being heard.

- (2) The forfeiture under this section be adjudged by the Chief Executive Officer and any property so forfeited shall be disposed of as the Chief Executive Officer may direct; and the cost of removal of the property under this section shall be recoverable as arrears of land revenue.
- (3) For the purpose of causing any building to be demolished under sub-section (1), the Chief Executive Officer use or cause to be used such force as may be necessary:

Provided that, the Chief Executive Officer shall exercise his powers under sub-section (1), (2) and (3) above only in respect of the Slum Rehabilitation Area on which the Slum Rehabilitation Scheme has been approved by him.";";

- (c) in sub-clause (xii), in section 47, for the words "any area" the words "any land" shall be substituted.
- In section 3I of the principal Act,-

(1) for sub-section (1), the following sub-section shall be substituted, Mah. XXVIII of namely:-

Amendment of section 3I of 1971.

- "(1) The State Government or the Slum Rehabilitation Authority may appoint such officers and servants subordinate to the Chief Executive Officer as it considers necessary for the efficient performance of its duties and functions.";
- (2) for sub-section (3), the following sub-section shall be substituted, namely:-
 - "(3) The conditions of appointment and service of officers and servants shall be such as may be laid down from time to time, by service rules or by regulations, as the case may be.".

Amendment of section 3X of Mah. XXVIII of 1971.

- 7. In section 3X of the principal Act, for clause (a), the following clause shall be substituted, namely:-
 - "(a) "dwelling structure" means a structure used as dwelling or otherwise and include out-house, shed, hut, other enclosure or structure attached to the earth including community economic activity area within or adjoining to it, whether of bricks, masonry, wood, mud, metal or any other material whatsoever;".

Amendment of Mah. XXVIII of 1971.

- In section 15A of the principal Act, for sub-sections (1) and (2), the of section 15A following sub-sections shall be substituted, namely:-
 - "(1) Notwithstanding anything contained in this Act or any other law or regulation for the time being in force, relating to transfer of land and property of the State Government or any public authority of State Government, constituted under any law enacted by the State Legislature, on completion of the Slum Rehabilitation Scheme implemented on the plot of land belonging to the State Government or such public authority, as the case may be, duly sanctioned by the Slum Rehabilitation Authority, within thirty days from the completion of the Slum Rehabilitation Scheme, the State Government or the Chief Executive Officer, with the prior approval of State Government may, declare by notification in the Official Gazette, that such land so declared as the Slum Rehabilitation Area shall vest in Slum Rehabilitation Authority:

Provided that, such notification shall be published only after the Slum Rehabilitation Authority has paid compensation to the concerned public authority, urban local body or planning authority, as the case may be, admissible for the land acquisition under section 17.

(2) The State Government, or urban local body or planning authority or any public authority of the State Government established under any law enacted by the State Legislature in respect of the Slum Rehabilitation Scheme under sub-section (1), shall be entitled to receive from the Slum Rehabilitation Authority, a compensation as determined under section 17.".

Amendment of section 33A of Mah. XXVIII of 1971.

Amendment

of section 35

of Mah. XXVIII of

1971.

- In section 33A of the principal Act, for clause (c), the following clause shall be substituted, namely:-
 - "(c) communicate to such slum dwellers that the transit tenement of minimum 120 square feet would be allotted to them or the amount of rent fixed by the Slum Rehabilitation Authority;".
 - 10. In section 35 of the principal Act,-
 - (1) for sub-section (1), the following sub-section shall be substituted, namely:-
 - "(1) Except as otherwise expressly provided in this Act, any person aggrieved by any notice, order or direction issued or given by the Competent Authority, may appeal to the Appellate Authority, who shall be a person holding a post not below the rank of Additional Collector, in respect of the areas of Municipal Corporations and "A" Class Municipal Councils, and not below the rank of Deputy Collector, in respect of areas of other Municipal Councils, to be notified by the State Government, within a period of thirty days from the date of issue of such notice, order or direction.";

- (2) in sub-section (1A), for clause (b), the following clause shall be substituted, namely:-
 - "(b) for the purpose of resolving any dispute in relation to matters regarding the declaration of Slum Rehabilitation Area under section 3C and order of slum clearance under section 12 or order under section 13 against the owner or developer not undertaking and completing the project as per the permission and approval so also within the stipulated time frame or order regarding eviction of the slum dweller from Slum Rehabilitation Area under section 3D, by the Chief Executive Officer and about eligibility of slum dweller, eligible slum dweller being denied tenement, transit accommodation being unavailable or not provided and likewise;";
- (3) for sub-section (3), the following sub-section shall be substituted, namely:-
 - "(3) Any appeal shall not operate as a stay order appealed from except so far as the Appellate Authority may grant by reasoned order, nor shall execution of any order be stayed by reason only of an appeal having been preferred from, but the Appellate Authority may for sufficient cause order stay of execution of such order and if the notice, order or direction against which appeal is made and is set aside by Appellate Authority on an appeal disobedience thereto shall not be deemed to be an offence."



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ९, अंक ४७]

सोमवार, ऑगस्ट ७, २०२३/श्रावण १६, शके १९४५

पृष्ठे ५, किंमत : रुपये २७.००

असाधारण क्रमांक ८४ प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडुन आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) (Amendment, Re-enactment of Rules and Notification of Apex and other Grievance Redressal Committees and Validation) Act, 2023 (Mah. Act No. XXXIII of 2023), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,

Secretary (Legislation) to Government, Law and Judiciary Department.

MAHARASHTRA ACT No. XXXIII OF 2023.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 7th August 2023).

An Act further to amend the Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) Act, 1971.

Mah. XXVIII of 1971.

WHEREAS it is expedient further to amend the Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) Act, 1971, and to re-enact the Government Rules and Notification issued thereunder relating to the Apex and other Grievance Redressal Committees, with retrospective effect and to make validating provisions therefor, for the purposes hereinafter appearing; it is hereby enacted in the Seventy-fourth Year of the Republic of India, as follows:—

1. This Act may be called the Maharashtra Slum Areas (Improvement, Short title. Clearance and Redevelopment) (Amendment, Re-enactment of Rules and Notification of Apex and other Grievance Redressal Committees and Validation) Act, 2023.

Amendment Mah. XXVIII of 1971.

2. In section 2 of the Maharashtra Slum Areas (Improvement, Clearance Mah. of section 2 of and Redevelopment) Act, 1971 (hereinafter referred to as "the principal XXVIII Act"),—

of 1971.

- (i) after clause (a), the following clause shall be inserted and shall be deemed to have been inserted with effect from the 8th March 2017, namely:-
 - "(a-1) "Apex Grievance Redressal Committee" means the Apex Grievance Redressal Committee constituted under sub-section (1) of section 34A;";
- (ii) for clause (c-c), the following clause shall be substituted, namely:--
 - "(c-c) "Grievance Redressal Committee" means the Grievance Redressal Committee constituted under sub-section (2) of section 34B;".

Amendment of Mah. 1971.

3. In section 3C of the principal Act, in sub-section (2), for the words, of section 3C "Grievance Redressal Committee", at both the places where they occur, the words "Apex Grievance Redressal Committee" shall be substituted and shall be deemed to have been substituted with effect from the 8th March 2017.

Amendment of section 3D of Mah. XXVIII of

1971.

- **4.** In section 3D of the principal Act, in clause (b),—
 - (i) in sub-clause (ii)(C), in sub-section (4), for the words "Grievance Redressal Committee", at both the places where they occur, the words "Apex Grievance Redressal Committee" shall be substituted and shall be deemed to have been substituted with effect from the 8th March 2017;
 - (ii) in sub-clause (ii)(D), in sub-section (5), for the words "Grievance Redressal Committee", wherever they occur, the words "Apex Grievance Redressal Committee" shall be substituted and shall be deemed to have been substituted with effect from the 8th March 2017;
 - (iii) in sub-clause (ii)(H), in sub-section (10), in the proviso, for the words "Grievance Redressal Committee", at both the places where they occur, the words "Apex Grievance Redressal Committee" shall be substituted and shall be deemed to have been substituted with effect from the 8th March 2017;
 - (iv) in sub-clause (iii), in section 13, in sub-section (3), in the third proviso, for the words "Grievance Redressal Committee", at both the places where they occur, the words "Apex Grievance Redressal Committee" shall be substituted and shall be deemed to have been substituted with effect from the 8th March 2017.
- **5.** After section 34 of the principal Act,—
- (1) the following section shall be inserted and shall be deemed to have been inserted with effect from the 8th March 2017, namely:—
 - **"34A.** (1) The State Government shall, by notification in the Official Gazette, constitute, the Apex Grievance Redressal Committee consisting of the Chairperson and such number of members as the Government may deem fit, for the purposes of exercising the powers and performing the functions as may be assigned to it under this Act.

Insertion of new sections 34A and 34B in Mah. XXVIII of 1971.

Constitution of Apex Grievance Redressal Committee.

- (2) The Apex Grievance Redressal Committee shall exercise the powers and perform the functions, as follows, namely:—
 - (i) to hear and dispose off appeals against orders of the Chief Executive Officer or any Officer to whom the powers are delegated by the Chief Executive Officer, as provided under this Act:
 - (ii) any issues or matters referred to it by the State Government.
- (3) The qualifications of the Chairperson and the members of the Apex Grievance Redressal Committee, the procedure to be followed for transacting its business and quorum for its meetings, shall be such as may be prescribed.";
- (2) after section 34A as so inserted, the following section shall be inserted and shall be deemed to have been inserted with effect from the 8th March 2017, namely:—
 - **"34B.** (1) The State Government shall, by notification in the Constitution Official Gazette, constitute Grievance Redressal Committees of Grievance consisting of Chairperson and such number of members as the Government may deem fit, for such areas as may be specified in the notification for the purposes of exercising the powers and performing the functions as may be assigned to it under this Act.

- (2) The qualifications of the Chairperson and the members of the Grievance Redressal Committee, the procedure to be followed for transacting its business and quorum for its meetings, shall be such as may be prescribed.".
- 6. In section 35 of the principal Act,—
- (1) for sub-section (1A), the following sub-section shall be substituted, namely:

Amendment of section 35 of Mah. XXVIII of 1971.

- "(1A) Any person,—
- (a) aggrieved by any notice, order or direction issued or given by the Appellate Authority under sub-section (1), may file an appeal within a period of thirty days from the date of receipt of such notice, order or direction, before the Grievance Redressal Committee;
- (b) aggrieved by any notice, direction, circular, decision, order, permission or approval issued or given by the Chief Executive Officer of Slum Rehabilitation Authority or any Officer to whom the powers are delegated by the Chief Executive Officer, may file an appeal within thirty days of receipt of such notice, direction, circular, decision, order, permission or approval, before the Apex Grievance Redressal Committee.";
- (2) in sub-section (5), for the words the "Grievance Redressal Committee" the words "Grievance Redressal Committee and the Apex Grievance Redressal Committee" shall be substituted.
- 7. In section 42 of the principal Act, for the words "Grievance Redressal Amendment Committee", the words "Grievance Redressal Committee and Apex Grievance Redressal Committee" shall be substituted.

of Mah. XXVIII of Re-enactment of the Maharashtra (Improvement, Clearance and Redevelopment) Redressal Committee) Rules, 2014 retrospective effect.

8. Notwithstanding anything contained in the Maharashtra Slum Areas Mah. (Improvement, Clearance and Redevelopment) Act, 1971 or any judgement, of 1971. Slum Areas decree or order of any court, tribunal or authority, the Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) (Grievance Redressal Committee) Rules, 2014 (hereinafter referred to as "the Rules"), relating to (Grievance the Apex Grievance Redressal Committee and Grievance Redressal Committees, shall be deemed to have been duly and validly re-enacted by the State Government with retrospective effect, from the 23rd February 2017 with and shall be deemed to be operative at all material times, as if they have been made in accordance with law by the State Government under the relevant provisions of the said Act, as amended by this Act.

Re-enactment Government Notification, dated 8th March 2017 constitution of Apex and Grievance Redressal with retrospective

9. Notwithstanding anything contained in the Maharashtra Slum Areas Mah. (Improvement, Clearance and Redevelopment) Act, 1971 or any judgement, decree or order of any court, tribunal or authority, the Government Notification, Housing Department, No. Zopasu. 1008/C.R. 143(1)/Slum-1, dated relating to the 8th March 2017 (hereinafter referred to as "the Notification"), relating to constitution of the Apex Grievance Redressal Committee and Grievance other Redressal Committees, shall be deemed to have been duly and validly re-enacted by the State Government with retrospective effect, from the 8th Committee March 2017 and shall be deemed to be operative at all material times, as if it has been issued in accordance with law by the State Government under the effect. relevant provisions of the said Act, as amended by this Act.

Abatement of legal proceedings.

No orders, decisions, notices, circulars, resolutions, directions made or issued by the Apex Grievance Redressal Committee and Grievance Redressal Committees or any proceedings thereof, in pursuance of the Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) Act, Mah. 1971 or the Rules or the Notification issued thereunder relating to Apex XXVIII Grievance Redressal Committee and Grievance Redressal Committees shall be called question or challenged before any court, tribunal or authority on the ground that the constitution of the Apex Grievance Redressal Committee or Grievance Redressal Committees and powers and functions thereof were not provided in the said Act and the said Committees were not having jurisdiction or were not legally competent to do so under the said Act, and all pending proceedings raising such contentions shall abate to that extent.

Validation and savings.

11. Notwithstanding anything contained in the Maharashtra Slum Mah. Areas (Improvement, Clearance and Redevelopment) Act, 1971 or any XXVIII judgement, decree or order of any court, tribunal or authority to the contrary, all acts, proceedings or things done or taken, including the orders passed by the Apex Grievance Redressal Committee and Grievance Redressal Committees, during the period commencing from 8th March 2017 and ending on the date of commencement of the Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) (Amendment, Re-enactment of Rules and Mah. Notification of Apex and other Grievance Redressal Committees and XXXIII Validation) Act, 2023 (hereinafter, in this section, referred to as "the Amendment Act"), under the said Act, the Rules and the Notification, shall

of 2023.

महाराष्ट्र शासन राजपत्र असाधारण भाग आठ, ऑगस्ट ७, २०२३/श्रावण १६, शके १९४५

be deemed to be and shall be deemed always to have been, duly and validly taken or done in accordance with the law as if the provisions of the said Act, as amended by the Amendment Act, had been continuously in force at all material times and accordingly, all actions taken or proceedings or things done by any officer or authority in connection with any Slum Rehabilitation Scheme, in pursuance of the orders passed by the said Committees, shall for all the purposes, be deemed to be and shall be deemed always to have been done or taken in accordance with the provisions of the said Act, as amended by the Amendment Act.

12. (1) If any difficulty arises in giving effect to the provisions of the Power to principal Act, as amended by this Act, the State Government may, as occasion remove arises, by an order published in the Official Gazette, do anything, not inconsistent with the provisions of the principal Act, which appears to it to be necessary or expedient for the purpose of removing the difficulty:

difficulties.

Provided that, no such order shall be made after expiry of the period of two years from the date of commencement of this Act.

(2) Every order made under sub-section (1) shall be laid, as soon as may be, after it is made, before each House of the State Legislature.



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष १०, अंक ४(११)]

शुक्रवार, जानेवारी १९, २०२४/पौष २९, शके १९४५

पृष्ठे २, किंमत : रुपये २७.००

असाधारण क्रमांक १७ प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) (Second Amendment) Act, 2023 (Mah. Act No. XV of 2024), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE.

Secretary (Legislation) to Government, Law and Judiciary Department.

MAHARASHTRA ACT No. XV OF 2024.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 19th January 2024).

An Act further to amend the Maharashtra Slum Areas (Improvement, Clearance and Redevelopment) Act, 1971.

WHEREAS it is expedient further to amend the Maharashtra Slum Areas $_{\text{Mah.}}$ (Improvement, Clearance and Redevelopment) Act, 1971, for the purposes $_{\text{XXVIII}}$ hereinafter appearing; it is hereby enacted in the Seventy-fourth Year of the $_{\text{Of }1971.}$ Republic of India, as follows:—

1. This Act may be called the Maharashtra Slum Areas (Improvement, Short title. Clearance and Redevelopment) (Second Amendment) Act, 2023.

Amendment of section 3E of the Maharashtra Slum Areas (Improvement, Clearance Mah. and Redevelopment) Act, 1971, in sub-section (1), for the words "ten years", at Mah. XXVIII of 1971. of 1971.